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राज निवास दिल्ली-११००५४ RAJ NIWAS DELHI-110054

No. F.14/10/LA-2004/

Dated:

To

The Secretary to the Government of India, Ministry of Home Affairs, New Delhi,

Sub: The Indian Stamp (Delhi Amendment) Bill, 2005

Sir,

I am directed to refer to your Ministry's letter No. F. U-11019/8/2004-UTL dated the 21st December, 2004 conveying the approval of the Central Government to the introduction of the Indian Stamp (Delhi Amendment) Bill, 2004 (now 2005) in the Legislative Assembly of Delhi and to say that the said Bill was introduced in the Legislative Assembly of Delhi, which has been passed by it on the 21st March, 2005. As the Bill seeks to amend the Schedule to the Indian Stamp Act, 1899, which is a law made by Parliament and, therefore, if the amendment Bill is to prevail in the NCT of Delhi, then, under the first proviso to sub-clause (c) of clause (3) of article 239 AA of the Constitution, it will have to be reserved for the consideration and assent of the President.

- 2. The Bill as passed by the Legislative Assembly was presented to the Lt. Governor, Delhi who has reserved it for the consideration and assent of the President.
- 3. Three original copies of the Bill duly authenticated by the Speaker, Legislative Assembly of Delhi and containing endorsement of the Lt. Governor are enclosed herewith.
- 4. It is requested that the assent of the President to the above Bill may please be obtained and conveyed to this Government at the earliest.
- 5. This reference is being made with the prior approval of the Lt. Governor, Delhi.

Yours faithfully,

Secretary to Lt. Governor

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Encl: As above

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THE INDIAN STAMP (DELHI AMENDMENT) 2005



(As passed by the Legislative Assembly of the National Capital Territory of Delhi on 21st March 2005)

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Bill	No.	9	of 2004.

THE INDIAN STAMP (DELHI AMENDMENT) BILL, 2004

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BILL

further to amend the Indian Stamp Act, 1899 as in force in the National Capital Territory of Delhi,

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Fifty-fifth Year of the Republic of India as follows:-

- 1. Short title, extent and commencement.
- 1.(1) This Act may be called the Indian Stamp (Delhi Amendment) Act, 2004.
 - (2) It extends to the whole of the National Capital Territory of Delhi.
 - (3) It shall come into force on such date as the Lieutenant Governor of the National Capital Territory of Delhi may, by notification in the Delhi Gazette, appoint.

In the Indian Stamp Act, 1899 as in force in the National Capital Territory of Delhi, in Schedule 1-A

- 2. Amendment of Schedule 1-A.
 - (a) for Article No.23, the following shall be substituted, namely:
 Description of Instrument Proper

Proper Stamp Duty

"23. Conveyance as defined by section 2(10) not being a transfer charged or exempted under No.62

5% of the consideration amount set forth in the instrument.

Further reduced to 3% in respect of jointly held immovable property (provided that in cases of jointly held immovable property, the reduced rate of stamp duty shall apply only to the share(s) held by woman / women).";

Exemption

Assignment of copyright under the Copyright Act, 1957, section 18

(b) after Article No. 23, the following Article shall be inserted, namely:-

	Description of Instrument	Proper Stamp Duty
	CONVEYANCE IN THE NATURE OF	Ninety per cent of the duty as a
"23A	PART PERFORMANCE - Contracts for	Conveyance (No.23)".
	the transfer of immovable property in	
	the nature of part performance under	
	section 53A of the Transfer of Property	
	Act, 1882.	

This Bill has been passed by the Legislative Assembly of the National Capital Territory of Delhi on the 21st day of March, 2005.

I hereby certify that the Bill is a Money Bill for the purpose of Section 24 of the Government of National Capital Territory of Delhi Act, 1991

DELHI Dated the

March, 2005.

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Legislative Assembly of the National Capital Territory of Delhi.